

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/ VC Mode (Hybrid)]*

**ITEM No.04**  
**C.P. (IB) No.16/BB/2024**

**IN THE MATTER OF:**

Ivalua Inc ... Petitioner  
Vs.  
M/s. Wipro Ltd. ... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 15.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Meena V.  
For the Respondent : Ms. Abhijna Somashekara

**ORDER**

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. The Ld. Counsel for the Respondent submitted that she has filed objections through e-filing and the physical copy of the same will be filed today. Therefore, she is permitted to file the same, after duly serving the copy on the other side and one week's time is granted to the Petitioner to file rejoinder, if any, after duly serving the copy on the other side.
3. List the case on **21.05.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Puja

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**